

**Central Electricity Regulatory Commission,  
New Delhi**

**Petition No. 181/MP/2017  
alongwith  
IA No. 51/2017**

**Coram:  
Shri P.K.Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S.Bakshi, Member  
Dr. M. K. Iyer, Member**

**Date of Order: 19<sup>th</sup> March, 2018**

**In the matter of:**

Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, alongwith (i) Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access to the Inter-State Transmission and Related Matters) Regulations, 2009; (ii) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (iii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iv) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Signing of Long Term Access Agreement and Grant of Regulatory Approval for execution of the Transmission System associated with Shongtong Karcham HEP.

**And**

**In the matter of**

Power Grid Corporation of India Ltd.  
Registered office: B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi and  
Corporate office: "Saudamini", Plot No.: 2,  
Sector-29, Gurgaon ( Haryana.)- 122 001.

**...Petitioner**

**VERSUS**

1. Himachal Pradesh Power Corporation Limited  
Shanti Kutir, Kamna Nagar,



Chakkar, Shimla - 171005 (H.P.)  
Represented by its Managing Director

2. PFC Consulting Limited  
(A wholly owned subsidiary of PFC Ltd.)  
1st Floor, "Urjanidhi",  
1, Barakhamba Lane, Connaught Place,  
New Delhi – 110 001  
Represented by its Vice President
3. Delhi Transco Ltd  
Shakti Sadan, Kotla Road,  
New Delhi-110 002  
Represented by its Chairman
4. BSES Yamuna Power Ltd,  
BSES Bhawan, Nehru Place, New Delhi.  
Represented by its CEO
5. BSES Rajdhani Power Ltd,  
BSES Bhawan, Nehru Place,  
New Delhi  
Represented by its CEO
6. North Delhi Power Ltd,  
Power Trading & Load Dispatch Group  
Cennet Building, Adjacent To 66/11kV Pitampura-3  
Grid Building, Near PP Jewellers  
Pitampura, New Delhi - 110034  
Represented by its CEO
7. Rajasthan Rajya Vidyut Prasaran Nigam Limited  
Vidyut Bhawan,  
Vidyut Marg, Jaipur - 302 005  
Represented by its Chairman
8. Ajmer Vidyut Vitran Nigam Ltd  
400kV GSS Building (Ground Floor), Ajmer Road,  
Heerapura, Jaipur.  
Represented by its Managing Director



9. Jaipur Vidyut Vitran Nigam Ltd  
400kV GSS Building (Ground Floor), Ajmer Road,  
Heerapura, Jaipur.  
Represented by its Managing Director
10. Jodhpur Vidyut Vitran Nigam Ltd  
400kV GSS Building (Ground Floor), Ajmer Road,  
Heerapura, Jaipur.  
Represented by its Managing Director
11. Himachal Pradesh State Electricity Board  
Vidyut Bhawan  
Kumar House Complex Building II  
Shimla-171 004  
Represented by its Chairman
12. Punjab State Electricity Board  
Thermal Shed Tia  
Near 22 Phatak  
Patiala-147001  
Represented by its Chief Engineer
13. Haryana Power Purchase Centre  
Shakti Bhawan, Sector-6  
Panchkula (Haryana) 134 109  
Represented by its S.E. / C & R-1
14. Power Development Deptt.  
Govt. Of Jammu & Kashmir  
Mini Secretariat, Jammu  
Represented by its Commissioner
15. Uttar Pradesh Power Corporation Ltd.  
(Formerly Uttar Pradesh State Electricity Board)  
Shakti Bhawan, 14, Ashok Marg  
Lucknow - 226 001  
Represented by its Chairman
16. Chandigarh Administration  
Sector -9, Chandigarh  
Represented by its Chief Engineer



17. Uttarakhand Power Corporation Ltd.  
Urja Bhawan Kanwali Road, Dehradun.  
Represented by its Managing Director
  
18. New Delhi Municipal Council  
Palika Kendra, Sansad Marg,  
New Delhi-110002  
Represented by its Chairman

...Respondents

**Following were present:**

Shri Mukesh Khanna, PGCIL  
Shri Amit Bhargava, PGCIL  
Shri N.C.Gupta, PFC Consulting Ltd.  
Shri Kumar Ritu Raj, PFC Consulting Ltd.

**ORDER**

This Petition has been filed by the Petitioner, Power Grid Corporation of India Limited (PGCIL) for seeking Regulatory Approval under Regulations 3 and 4 of the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 for execution of the Transmission System associated with Shongtong Karcham, HEP.

2. Gist of the submissions of the Petitioner is as under:

(a) The Petitioner has received Connectivity and LTA application for 450 MW capacity HEP to be set up in Satluj Basin, Himachal Pradesh. The application has been submitted by HPPCL with capacity of 450 MW with target beneficiaries for transfer of power in Northern Region.

(b) Based on the same, the Petitioner has issued intimations for Grant of LTA to HPPCL on 18<sup>th</sup> December 2015.



(c) The Petitioner has indentified the Transmission System for evacuation/transfer of power from Shongtong Karcham HEP, Himachal Pradesh comprising of the following:

**Transmission Lines**

- Shongtong Karcham – Wangtoo 400 kV D/c Line (Quad HTLS Conductor - Equivalent to about 3000MW on each Ckt.) – 18 Km (indicative)

**Substation**

- 2 Nos. 400kV Bays at Wangtoo S/s for Shongtong Karcham – Wangtoo 400 kV D/c Line (Bay equipment rating should be equivalent to minimum 3000 MW power carrying capacity)

**Note:**

- 400/220 kV GIS Pooling Station at Wangtoo along with LILO of both circuits of 400 kV Karcham Wangtoo-Abdullapur D/c line at Wangtoo S/s – is being implemented by STU i.e HPPTCL.
- 400 kV line Bays at Shongtong Generation switchyard for Shongtong Karcham – Wangtoo 400 kV D/c line are to be implemented by Generation developer.
- HPPTCL to provide space for 2 Nos. 400 kV Bays at Wangtoo S/s for Shongtong Karcham – Wangtoo 400 kV D/c line.

(d) The transmission system has been discussed and agreed in the 30<sup>th</sup> Standing Committee on Power System Planning in Northern Region held on 19<sup>th</sup> December, 2011. The same has also been discussed in the 25<sup>th</sup> NRPC meetings held on 24<sup>th</sup> February 2012.

(e) The Transmission system associated with Shongtong Karcham HEP was agreed during 36<sup>th</sup> Meeting of Empowered Committee on Transmission held on 26<sup>th</sup> July, 2016 to be implemented through Tariff Based Competitive Bidding (TBCB) route.



(f) As per HPPCL letter dated 13<sup>th</sup> June 2017, the 1<sup>st</sup> unit of Shongtong Karcham HEP generation is scheduled for commissioning by September 2021. Accordingly, it is desirable that the Transmission system is in place matching with the commissioning of the Generation projects.

(g) In light of the aforesaid, the Petitioner has sought Regulatory Approval under Clause 3 “Scope and applicability” and “Clause 4” of the CERC (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 for execution of the Transmission System associated with Shongtong Karcham HEP.

3. The Petitioner has placed on record the Project Inception Report in terms of the Central Electricity Regulatory Commission (Grant of Regulatory approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 (hereinafter the Regulatory Approval Regulations).

4. Against the above background, the petitioner has made the following prayers:

- a) Grant Regulatory approval for taking up implementation of identified transmission systems in Enclosure – I
- b) Grant approval for recovery of transmission charges of the assets through CERC (Sharing of Transmission charges and losses for ISTS) Regulations, 2010 or any other sharing mechanism notified by CERC from time to time
- c) Grant of approval for inclusion of the above system under the TSA notified by CERC
- d) Pass such other relief as the Hon’ble Commission deems fit and appropriate under the circumstances of the case.



5. The petitioner has filed IA No.51/2017 to list the petition at the earliest and to pass appropriate order.

6. The petition was heard on 16.1.2018 after notice to the respondents. No reply has been filed by the respondents despite notice.

7. The petitioner has published a notice in the newspapers in accordance with the Regulatory Approval Regulations. In response to the public notice, no suggestions/objections have been received.

8. During the course of hearing, the representative of petitioner reiterated the submissions made in the Petition and submitted that a lot of new hydro projects were planned in the upper part of Satluj Basin and Chandrabhaga Basin of Himachal Pradesh and considering the severe Right-of-Way constraints, a Task Force was constituted having representatives from Govt. of HP, HPPCL, HPPTCL, CEA and POWERGRID. The Task Force members visited the site in the month of September, 2011 and formed a comprehensive scheme for the evacuation of power from the Satluj Basin and Chandrabhaga Basin and based on the feedback of the Task Force, a master plan was evolved. He further submitted that from the feedback it was observed that for the evacuation of power in the upper part of the Satluj Basin, only one corridor is available whereas there are many projects like Shongtong, Jangi Thopan Powari, Khab and many other projects totaling to around 3400 MW capacity. He further submitted that from Jangi PS to Wangtoo, only one line can be constructed, for use by Shongtong and from Shongtong to Wangtoo, one number of high capacity line shall be constructed equivalent to 3000 MW capacity. Whenever more projects come, the line would be extended in backward side or upward towards the Jangi and Jhangi Thopan side. He



also stated that considering that it is part of the comprehensive Scheme, this line was considered as part of the ISTS line and in future it would be utilized for the evacuation of the other hydro projects in the upstream considering the physical constraints. The representative of the petitioner requested to grant regulatory approval for execution of the Transmission Systems associated with Shongtong Karcham, HEP.

9. On the query of the Commission that whether the nature of line is dedicated or ISTS line, the representative of the petitioner submitted that power from a number of hydro projects located in Satluj Basin is to be evacuated through this line and it may not be a dedicated line. However, presently only one project is under implementation. As regards the query regarding the status of other projects associated with the proposed transmission system, the representative of PGCIL submitted that there is no clarity in this regard. Representative of PFC submitted that the transmission line has been identified to be constructed under TBCB and bidding process is in advanced stage including formulation of SPV.

10. We find that the scheme was envisaged in the year 2011 i.e. 7 years back. A considerable time has lapsed since the inception of the complete scheme and there may be changes in the commissioning schedules of projects in the Satluj Basin.

11. Therefore, there is a need to review the scheme in the Standing Committee. In the light of this, we are not inclined to grant regulatory approval at this stage. We direct CTU to discuss the scheme in the Standing Committee Meeting of the Northern Region again in consultation with CEA and may approach Commission for regulatory approval, if required.





12. The petition and IA are disposed of with the above.

<b>sd/-</b>	<b>sd/-</b>	<b>sd/-</b>	<b>sd/-</b>
<b>(Dr. M. K Iyer)</b>	<b>(A.S. Bakshi)</b>	<b>(A.K.Singhal)</b>	<b>(P.K. Pujari)</b>
<b>Member</b>	<b>Member</b>	<b>Member</b>	<b>Chairperson</b>

